

(ग) किसी प्रकार के इलाज के लिए रोगियों को भेजना सरकार का काम नहीं है। रोगी जिस प्रकार से इलाज कराना ठीक समझे, वे करा सकते हैं। पिछले वर्ष प्रभुनालों में कैंसर और कुष्ठ के कितने रोगियों का इलाज किया गया, यह संख्या उपलब्ध नहीं है।

मैसर्स गोरियंटल टिम्बर ट्रेडिंग कारपोरेशन

2342. श्री गुलशन :

श्री हुकम चन्द कछवाय :

श्री रघुनाथ सिंह :

श्री राधेश्वरानन्द :

क्या वित्त मंत्री 3 नवम्बर, 1966 के अतिरिक्त प्रश्न संख्या 284 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मैसर्स गोरियंटल टिम्बर ट्रेडिंग कारपोरेशन द्वारा एक दूसरी कम्पनी के साथ साझेदार बनकर हैवी इंजिनियरिंग कारपोरेशन, रांची तथा हिन्दुस्तान फोटो फिल्म कारपोरेशन उदाकमंड से लिये गये 1.7 करोड़ रुपये के शेके के सम्बन्ध में उस पर 1963-64 से लेकर आज तक आयकर निर्धारण का कार्य पूरा न किये जाने के कारण है ;

(ख) यह कर निर्धारण कार्य कब पूरा हो जायेगा और इस सम्बन्ध में सरकार को आयकर की कितनी राशि मिलने की संभावना है ; और

(ग) आयकर निर्धारण में विलम्ब के क्या कारण हैं ?

वित्त मंत्री (श्री शचीन्द्र चौधरी) :

(क) और (ग). जैसा कि उक्त प्रश्न के उत्तर में पहले भी बताया जा चुका है जिस कम्पनी ने इन दो सरकारी उद्योगों के साथ शेका किया था उसके कर-निर्धारण के काम के पूरा होने में विलम्ब का कारण यह है कि इस मामले की विस्तृत जांच-पड़ताल होनी है।

(ख) इस मामले में अपेक्षित विस्तृत जांच-पड़ताल में कुछ समय लगेगा लेकिन

जांच-पड़ताल तथा कर-निर्धारण के काम को यथा सम्भव शीघ्र पूरा करने के लिए पूरी कोशिश की जा रही है। कर-निर्धारण का काम पूरा होने पर ही कर की रकम का पता चल सकेगा।

M.P. Flats

2343. **Shri S. M. Banerjee:**

Shri Hem Barua:

Shri Yashpal Singh:

Shri Alvares:

Shri Warior:

Shri Daji:

Shri Indrajit Gupta:

Shrimati Vimla Devi:

Shri Mohammad Elias:

Dr. Ranen Sen:

Shri Nambiar:

Shri Umanath:

Shri P. Kunhan:

Shri Imbichbava:

Shri Pottekatt:

Shri Biren Dutta:

Shri Dasaratha Deb:

Shri Dinen Bhattacharya:

Shri A. V. Raghavan:

Shri M. V. Swamy:

Shri Madhu Limaye:

Shri Vishram Prasad:

Shri Onkar Lal Berwa:

Shri Bade:

Shri Hukam Chand

Kachhavaia:

Shri Shree Narayan Das:

Shri Omkar Singh:

Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that some M.P. flats in South and North Avenue, etc. have been surrendered from Members Pool to General Pool and such flats have been allotted to Government Officials;

(b) whether it is also a fact that the said allotments have been made on out-of-turn basis; and

(c) if so, (i) the number of flats surrendered to the General Pool; (ii) full particulars regarding officials who have been given such allotments, and (iii) the particulars of officials

who have been given allotments out-of-turn; the date of such allotments, and the specific grounds meriting such out-of-turn allotments to them?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes, these were surplus to the requirements of Members of Parliament.

(b) As these flats were meant for Members of Parliament, these have not been classified like other residential accommodation meant for Government servants. As such these have been allotted temporarily on ad-hoc basis.

(c) (i) 20.

(ii) and (iii). A statement is laid on the Table of the House. [Placed in Library. See No. LT-7417/66].

CORRECTION OF ANSWER TO U.S.Q. No. 2171, DATED 9-12-65 REGARDING SCHEDULED CASTES AND SCHEDULED TRIBES EMPLOYEES IN THE OFFICE OF ACCOUNTANT GENERAL, ORISSA, AT BHUBANESHWAR

The Deputy Minister in the Ministry of Finance (Shri L. N. Mishra): In reply to the Unstarred Question No. 2171, regarding the number of Scheduled Castes and Scheduled Tribes employees in the office of Accountant General at Bhubaneswar, answered by the Finance Minister in the Lok Sabha on 9th December, 1965, certain figures were furnished, which have subsequently been found to be incorrect. It appears that in the figures furnished previously the Accountant General concerned had taken certain categories of employees twice over. I would, therefore, like to make the following correction in the information already furnished:—

Categories of staff	Information already furnished in reply to Question answered on 9-12-65	Correct information in reply to Question answered on 9-12-65
1	2	3
(a) Total No. of employees of all categories	1826	1173

1	2	3
(b) No of employees belonging to Scheduled Casts	114	109
No of employees belonging to Scheduled Tribes	26	23

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PROPOSED STRIKE BY LIC EMPLOYEES ON 25TH NOVEMBER, 1966

Shri Indrajit Gupta (Calcutta—South West): Sir, I call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The proposed token strike by the employees of the Life Insurance Corporation on the 25th November, 1966.”

Shri S. M. Banerjee (Kanpur): Sir, I rise to a point of order.

Mr. Deputy-Speaker: You do not want this to be admitted?

Shri S. M. Banerjee: Sir, kindly hear me. We are all Members, we are not astrologers.

Mr. Deputy-Speaker: What is his point of order?

Shri S. M. Banerjee: Sir, my point of order is under Rule 376(2) which says:

“A point of order may be raised in relation to the business before the House at the moment.”

The business before the House at the moment is Calling Attention Notice.

Sir, may I invite your kind attention to the statement which has been supplied to us, the statement by the Finance Minister in reply to this Calling Attention Notice? May I invite